

(P) Ltd.; 38 ITD 320 (Del) and order of Hon'ble Madhya Pradesh High Court in the case of Estate of Late Tukojirao Holkar vs. CWT: 223 ITR 480 (M.P).

3. Before parting, we add that in case the assessee is able to show that there was a reasonable cause for non-representation on the date of hearing, it would be at liberty if so deemed fit to pray for a recall of this order. The said order was pronounced on the date of hearing itself in the open Court.

4. In the result, the appeals of the assessee are dismissed.

The order is pronounced in the open court on 11th of October, 2017.

**Sd/-
(K.N.CHARY)
JUDICIAL MEMBER**

**Sd/-
(G.D.AGRAWAL)
PRESIDENT**

Date:-11th October, 2017

Amit Kumar

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI